

পত্রীভুক্ত ৩-১২

Registered No. A-12



# The Assam Gazette

অসাধাৰণ

**EXTRAORDINARY**

প্ৰাৰ্থ কৰ্তৃক দ্বাৰা প্ৰকাশিত

**PUBLISHED BY AUTHORITY**

---

নং 220 দিশুপুৰ, সোমবাৰ, 10 ডিচেম্বৰ, 1984, 19 আঘোণ, 1906 (শক)  
No. 220 Dispur, Monday, 10th December, 1984, 19th Agrahayana,  
1906 (S.E.)

---

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : LEGISLATIVE BRANCH

NOTIFICATION

The 10th December 1984

No.LGL.186/84/5.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.



## ASSAM ACT No. XXI OF 1984

(Received the assent of the Governor on 6th December, 1984)

## THE ASSAM APPROPRIATION (No. IV) ACT, 1984

An  
Act

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Assam for the services of the financial year, 1984-85.

Be it enacted by the Assam Legislative Assembly in the Thirty-fifth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Assam Appropriation (No. IV) Act, 1984.

Withdrawal of Rs. 19,98,05,400 from and out of the Consolidated Fund of the State of Assam for the financial year 1984-85. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of nineteen crores, ninety-eight lakhs, five thousand and four hundred rupees towards defraying the several charges which will come in course of payment during the financial year, 1984-85 in respect of the services specified in column (2) of the Schedule.

Appropriation. 3. The sums authorised to be withdrawn from and out of the Consolidated Fund of the State of Assam by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

## THE SCHEDULE

( See Section 2 and 3 )

(1) Grant No./ Appropriation	(2) Services and purposes	(3) Sums not exceeding		Total Rs.	
		Voted by Assembly Rs.	Charged on the Consoli- dated Fund Rs.		
1	State Legislature	Revenue	7,70,000	30,000	8,00,000
	Head of State	Revenue	..	39,000	39,000
2	Council of Ministers	Revenue	16,11,000	..	16,11,000
15	Civil Secretariat and Attached Offices	Revenue	30,00,000	..	30,00,000
16	District Administration	Revenue	24,02,600	..	24,02,600



Grant No./ Appropriation	(1)	(2)	(3)		
			Sums not exceeding		
			Voted by Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.	
21	Administrative and Functional Buildings	Capital	31,00,000	..	31,00,000
34	Medical and Public Health.	Revenue	75,50,000	...	75,50,000
43	Welfare of Scheduled Castes/ Scheduled Tribes and Other Back-ward Classes.	Revenue	4,00,000	..	4,00,000
44	Social Welfare	Revenue	12,00,000	..	12,00,000
47	Natural Calamities	Revenue	15,00,00,000	..	15,00,00,000
50	North Eastern Council Schemes	Revenue	35,00,000	...	35,00,000
54	Agriculture	Revenue	48,95,000	...	48,95,000
		Capital	39,00,000	...	39,00,000
63	Industries	Capital	20,000	..	20,000
67	Flood Control	Capital	...	77,000	77,000
68	Roads and Bridges	Capital	25,00,000	34,700	25,34,700
70	Payment of Compensation and Assignment to local bodies and Panchayati Raj Institutions.	Revenue	1,47,76,100	...	1,47,76,100
Total		Revenue	19,01,04,700	69,000	19,01,73,700
		Capital	95,20,000	1,11,700	96,31,700
Grand Total			19,96,24,700	1,80,700	19,98,05,400

MD. SAADULLAH,  
Secretary to the Govt. of Assam,  
Legislative Department.